

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3322/2015**

New Delhi this the 17<sup>th</sup> day of December, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)  
Hon'ble Shri P. K. Basu, Member (A)**

1. Ved Pal Singh (Mali)  
Age about 57 years,  
S/o. Shri Bharat Singh,  
R/o. F-163, Phase-I,  
Block-F, Vijay Vihar,  
Delhi.
2. Vijay Kumar Singh  
Age about 60 years,  
S/o. Shri Raghuraj Singh,  
R/o. Vill-Basat Pur,  
Post & P. S. Dholana,  
Distt-Hapur (U.P.)
3. Jai Singh (Chowkidar)  
Age about 54 years,  
S/o. Shri Bal Chand,  
R/o. H. No. 138,  
Block AB Extn.  
Sultanpuri, Delhi.
4. Rameshwar (Mali),  
Age about 61 years,  
S/o. Shri Shesh Ram,  
R/o. B-18, Hari Enclave Colony,  
Delhi.
5. Meena Devi  
Age about 40 years,  
W/o. Shri Brahm Singh,  
R/o. C-290, Near-Friday Market,  
Begum Pur, Delhi-86.
6. Rajendra Singh (Mali)  
Age about 59 years,  
S/o. Shri Pal Singh,  
R/o. G-26/31, Sector-3,  
Rohini, Delhi.

7. Mam Chand (Mali)  
 Age about 55 years,  
 S/o. Shri Raghbir  
 R/o. H. No. 541, Gali No. 7,  
 Shalimar Village, Delhi. ....Applicants

(By Advocate : Mr. Kartar Singh)

VERSUS

1. Municipal Corporation of Delhi, Through  
 Commissioner (North),  
 MCD Building,  
 Kamla Market,  
 Delhi.
2. The Deputy Director,  
 Horticulture Department,  
 Municipal Corporation of Delhi  
 Rohini Zone,  
 Delhi.
3. Delhi Development Authority,  
 Horticulture Department,  
 Municipal Corporation of Delhi.  
 Civil Line Zone, Delhi.
4. Delhi Development Authority,  
 Through its Vice Chairman,  
 Vikas Sadan, I.N.A.,  
 Delhi. ....Respondents

(By Advocate : Mr. R. N. Singh for R-1 to 3 & Mr. M. S. Reen for R-4, DDA)

O R D E R (O R A L)

**Hon'ble Mr. Justice B. P. Katakey, Member (J)**

Heard Mr. Kartar Singh, learned counsel for the applicants,  
 Mr. R. N. Singh, learned counsel for R-1 to 3 and Mr. M. S. Reen  
 for R-4, DDA.

2. It has been submitted by the learned counsel for the parties that this O.A may be disposed of in terms of the order dated 03.12.2015 passed in O.A 1805/2015 as well as order dated 01.12.2015 passed in O.A 3623/2014, by this Tribunal.

3. Having regard to the aforesaid submissions advanced, the O.A stands disposed of in terms of the directions contained in the aforesaid above two orders passed in aforesaid O.As. The respondents no. 1 & 2 shall pass a reasoned order within a period of three months from the date of receipt of a copy of this order.

4. O.A, accordingly, stands disposed of. No costs.

(P. K. Basu)  
Member (A)

(Justice B.P. Katakey)  
Member (J)

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